

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of Sub Section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among themselves to be a member of the Committee on Official Language *vice* Shri Ramesh Chennithala and Shri Ram Pujan Patel resigned from the Committee."

The motion was adopted.

(ii) **General Council of Indian School of Mines, Dhanbad**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): I beg to move:

"That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the mem-

bers of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

12.54 1/2 hrs.

COMPTROLLER AND AUDITOR GENERAL'S (DUTIES POWERS AND CONDITIONS OF SERVICE) AMENDMENT BILL.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Prof. Madhu Dandavate. I beg to move for leave to introduce a Bill further to amend the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Comptroller and Auditor General's Duties, Powers and Conditions of Service) Act, 1971."

That motion was adopted

SHRI SATYA PAL MALIK: I introduce** the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 21.8.90

**Introduced with the recommendation of the President.